

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 21846 of 2018

[Arising out of the Order-in-Appeal No. 65/2018-CT dated 30.08.2018
passed by the Commissioner of Central Tax (Appeals-Belagavi),
Bangalore]

Premier Security Services

MCC Commercial Complex 1st Floor,
Lalbagh, Mangalore,
Karnataka – 575003

.....Appellant

VERSUS

**Commissioner of Central Excise & Central Tax,
Mangalore Commissionerate**

7th Floor, Trade Centre, Bunts Hostel Road,
Mangalore,
Karnataka – 575003

..... Respondent

Appearance

None for the Appellant

Shri. Rajesh Shastry, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Smt. R. Bhagya Devi, Member (Technical)

FINAL ORDER No. 20389 of 2025

Date of Hearing: 26.03.2025

Date of Decision: 26.03.2025

AS PER: P.A. AUGUSTIAN

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi